

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 3/RP/2024**

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the CERC (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 4/RP/2024 along with IA No. 1/2024**

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the CERC (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 284/MP/2023 along with IA No. 72/2023**

Subject : Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.

**Petition No. 316/MP/2023**

Subject : Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Shubham Arya, Advocate, HPPC and PSPCL  
Ms. Tanya Singh, Advocate, HPPCL and PSPCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Alok Mishra, NRLDC  
Shri Shubhendu Sachin, NRLDC  
Shri Ajit Yadav, NRLDC  
Shri Nitin Yadav, NRLDC

### **Record of Proceedings**

At the outset, learned counsel for the Petitioners, HPPC, and PSPCL sought an adjournment on account of the non-availability of the arguing/lead counsel due to personal difficulty. The said request was not opposed by the learned counsels for the Respondents. Accordingly, the matters were adjourned.

### **Petition No.316/MP/2023**

2. The Commission observed that vide RoP dated 5.3.2024, the Petitioner was directed to provide the details of the transmission system which is being utilized for transmission of power from BBMB stations to HPPC along with the circuit diagram of such transmission system meshed with ISTS system and also to provide the details of the generating stations of BBMB which are directly connected with Haryana without involving any ISTS, if any. However, the Petitioner in its reply dated 5.3.2024 has submitted the BBMB network along with the associated network of Haryana. Accordingly, the Petitioner was directed to file the following information, on an affidavit, within two weeks:

- a) Details of the transmission system which is being utilized for the transmission of power from BBMB stations to HPPC along with the circuit diagram of such transmission system meshed with ISTS system.
- b) Details of the generating stations of BBMB, which are directly connected with Haryana intra-State system, without involving any ISTS, if any.

3. The Commission directed NRLDC to submit on an affidavit, within two weeks, the details of time block-wise schedule from BBMB owned stations to HPPC for the months of July 2023 and January 2024. Further, the actual drawal of HPPC, time block-wise for the same period also be submitted.

**Petition No.284/MP/2023**

4. The Commission directed the NRLDC to submit on an affidavit, within two weeks, the details of time block-wise schedule from BBMB owned stations to PSPCL for the months of July 2023 and January 2024. Further, the actual drawal of PSPCL, time block-wise for the same period also be submitted.

5. The Petitions, along with IA, will be listed for the hearing on **17.10.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**